

**SCHEDULE
FORM C**

PROOF OF CLAIM BY FINANCIAL CREDITORS
[Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

December 16, 2019

To
Mr. Balakrishnan Venkatachalam
GF02, Itina Padma 1, 5th Main Road,
Ramamurthy Nagar, Bengaluru, 560016
cabalakrishnanip@gmail.com

From

Name- Asset Reconstruction Company (India) Limited

Address - 10th Floor, The Ruby, 29 Senapati Bapat Marg,
Dadar (west), Mumbai – 400 028

Telephone – (+91-22)66581300

Subject: Submission of proof of claim.

Sir,

Asset Reconstruction Company India Limited (Arcil) hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Viceroy Hotels Limited. The details for the same are set out below:

PARTICULARS	
1. NAME OF FINANCIAL CREDITOR	ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED
2. IDENTIFICATION NUMBER OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	U65999MH2002PLC134884
3. ADDRESS AND EMAIL ADDRESS OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai – 400 028 JIGAR.DALAL@arcil.co.in AKSHAAY.RAO@arcil.co.in SUMIT.JAIN@arcil.co.in
4. TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs. 5,484,003,820/- As per statement of dues (Annexure I)
5. DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN	Assignment Agreement Dated July 03 th , 2018



PARTICULARS		
BE SUBSTANTIATED		Statement of Accounts
6. DETAILS OF HOW AND WHEN DEBT INCURRED		Vide Assignment Agreement Dated July 03 rd , 2018
7. DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM		Nil
8. DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND, THE DATE IT WAS GIVEN		For both the Mortgage Loans of Rs. 215 Crores and Rs. 140 Crores: Exclusive charge over the land along with present and future admeasuring 84.782 Grounds at Old Door No. 101, 102, and 103/1, New No. 72, 73, and 74, Anna Salai, Chennai – 600 032, owned by the Corporate Debtor, by way of equitable mortgage by deposit of title deeds on 30.03.2012 and 27.12.2014 Fair Market Value is Rs. 405.10 Crores as per valuation report dated 27.11.2017. Exclusive Charge over the residential bungalow with area of land admeasuring 44.45 Cents at Survey No. 362/2, Plot No. 24 and 25, Rukmani Nagar, Ramanathapuram, Coimbatore – 641 045, owned by the Corporate Debtor, by way of equitable mortgage by depositing title deeds on 30.03.2012 and 27.12.2014. Fair Market Value is Rs. 10.41 Crores as per valuation report dated 27.11.2017. Unconditional and irrevocable Personal Guarantees of Mr. M.Manickam, Mr. M. Balasubramaniam, Mr. M.Srinivasan and Mr. M.Hariharasudhan. Unconditional and irrevocable Corporate Guarantee of M/s. Sakthi Auto Component Limited.
9. DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE		Name: Asset Reconstruction Company (India) Ltd. Account No. 02912320000561



PARTICULARS	
TRANSFERRED PURSUANT TO A RESOLUTION PLAN	Bank Name: HDFC Bank Ltd. IFSC Code: HDFC0000291 Account Type: Current Account Branch Address: Kamala Mills Compound Branch, Senapati Bapat Marg, Lower Parel, Mumbai-400013
10. LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NONPAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	1. Assignment Agreement 2. Statement of Accounts as on 4 th December, 2019

Signature of financial creditor or person authorised to act on his behalf
Name in BLOCK LETTERS : Mr. Jigar Dalal
Position with or in relation to creditor: Vice President
Address of person signing: 10 th Floor, The Ruby, 29 Senapati Bapat Marg, Dadar (W), Mumbai 400 028

AFFIDAVIT

I, Jigar Dalal, currently residing at 10th Floor, The Ruby, 29 Senapati Bapat Marg, Dadar (W), Mumbai 400 028 do solemnly affirm and state as follows:

1. **ABT Madras Pvt Ltd** the corporate debtor was, at the insolvency commencement date, being the 04th day of December 2019, justly and truly indebted to me in the sum of Rs. 548.40 crore.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - I. Deed of Assignment dated 03.07.2018
 - II. Statement and Certificate of dues
 - III. Demerger High Court order 18.04.2016
 - IV. Memorandum of Deposit of Title Deeds dated 30.03.2012 and 27.12.2014
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim-NIL.]

Solemnly, affirmed at Mumbai on this 16th day of December 2019

Before me,

Notary/Oath Commissioner

Deponent's signature



VERIFICATION

I, Jigar Dalal the Deponent hereinabove, do hereby verify and affirm that the contents of paragraph 1 to 4 of this affidavit are true and correct to my knowledge and belief and no material facts have been concealed therefrom.

Verified at Mumbai on this 16th day of December 2019



Deponent's signature